

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No.290/00234/2019

Jodhpur, this the 27th September, 2019

CORAM

Hon'ble Smt Hina P. Shah, Judicial Member

1. Hari Ram Meena S/o Shri Badri Prasad Meena, aged about 43 years, resident C/o Rajendra Mahavar, Near Shiv Mandir, Ghantiya House ke pas, Rasala Road, Jodhpur.
2. Shobha Ram S/o Shri Dhan Raj, aged about 44 years, R/o Dhada Bas, Mahamandir, Jodhpur.
3. Khiya Ram S/o Shri Multana Ram, aged about 39 years, R/o Village & Post Koshana, Tehsil Bhopalgarh, District Jodhpur.
4. Manoj Kumar Bora S/o Shri Magan Lal Bora, aged about 49 years, R/o Gungsa ki Gali, Lohiyon Ka Chowk, Nagaur.
5. Satyanarayan Kansara S/o Shri Murlidhar Kansara, aged about 34 years, R/o Kansara Ka Mohulla, Opposite Jagdamba, Ayurvedic M G Road, Nagaur.
6. Nitesh Tolawat S/o Shri Narendra Kumar Tolawat, aged about 32 years, R/o Tolawato ki Pole, Machhion ka Chowk, Nagaur.
7. Laxman Singh S/o Shri Ram Dev, aged about 31 years, R/o Kasaiwara, Nakash Gate, Nagaur.

.....Applicants

By Advocate : Mr A.K. Kaushik.

Versus

1. Union of India through Secretary to Govt. of India, Ministry of Finance, Department of Revenue, North Block, New Delhi-110001.
2. Principal Chief Commissioner of Income Tax, C R Building, Statute Circle, B D Road, Jaipur 302001.

3. Chief Commissioner of Income Tax, Paota C Road, Jodhpur-342001.

.....Respondents

By Advocate : Mr Sunil Bhandari.

ORDER (Oral)

Per Smt. Hina P. Shah

The present OA has been filed by the applicant(s) under Section 19 of the Administrative Tribunals Act, 1985 seeking direction on the respondents to consider their candidature for conferment of grant of temporary status from the date they have completed requisite period of service by applying ratio of judgments referred to by them, for all purposes.

2. Today, when the matter was taken up for admission-hearing, at the outset Mr A.K. Kaushik, learned counsel for the applicant submits that applicants would be satisfied if respondents are directed to treat the present OA as their representation and dispose such representation in a time-bound manner taking into consideration the judgment of CAT Jaipur Bench dated 23.08.2019 passed in OA No. 489/2019 wherein coordinate Bench of this Tribunal at Jaipur in similar case directed the respondents to treat the OA of applicants therein as representation and pass a reasoned speaking order over same while keeping in view the

judgment dated 26.07.2012 rendered by the Hyderabad Bench of the Tribunal in OA No. 613/2011.

3. Mr Sunil Bhandari put his appearance on behalf of respondents today and submitted that he does not wish to file reply. He further submits that the respondents have no objection if present OA is disposed of with the direction to the respondents to not only consider the judgment of CAT Hyderabad Bench referred to by learned counsel for the applicant but also other relevant Hon'ble Supreme Court judgments on the subject matter while passing the reasoned and speaking order on the representation of the applicants.

4. In view of limited prayer made by the applicants, without going into merits of the case, Respondents are directed to treat the present OA as applicants' representation and pass a reasoned and speaking order on the same as per law keeping in mind judgment dated 26.07.2012 rendered by CAT Hyderabad Bench in OA No. 613/2011 as well as other relevant Hon'ble Supreme Court judgments, if any, on the subject matter within 02 months from the date of receipt of a copy of this order. It is further directed that respondents shall afford the applicants an opportunity of hearing before making any decision on such representation.

5. In terms of above directions, OA is disposed of with no order as to costs.

[Hina P. Shah]
Judicial Member

Ss/-